

NATIONAL COMPANY LAW TRIBUNAL **DIVISION BENCH CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 31/07/2017 AT 10.30 AM

> PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL SHRI. S. VIJAYARAGHAVAN – MEMBER - TECHNICAL

APPLICATION NUMBER

PETITION NUMBER

: CP/485/ (IB)/CB/2017

NAME OF THE PETITIONER(S)

: MILESTONE REAL ESTATE FUND

NAME OF THE RESPONDENT(S)

: LANDMARK HOUSING PROJECTS INDIA PVT LTD

UNDER SECTION

: 7 RULE 4 OF INSOLVENCY & BANKRUPTACY CODE 2016

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1 Surana d Surana Ashish Jein Lunia

Coural for Potition

Abdul Rahman, 2.

Coursel for Respondent

ORDER

Counsel for both the parties present. Counsel for Respondent submitted that more time be granted for filing schedule of payment of the outstanding debt as claimed by the Petitioner. At request, time is enlarged with the condition to file the schedule of payment on or before the next date of hearing failing which an appropriate order will be passed. Put up on 07.08.2017 at 10.30 A.M.

(S. VIJAYARAGHAVAN) MEMBER (TECHNICAL)

(CH. MOHD SHARIEF TARIO) MEMBER (JUDICIAL)